

वट होती है और क्या गवर्नमेंट इस बात की कोशिश कर रही है कि मसाले बिना पीसे ही बेचे जायें ?

राजकुमारी अमृतकौर : ये सब बातें उसी एकट के अन्दर आती हैं। अब यह स्टेट्स के ऊपर निर्भर करता है कि वे इन सब बातों की खोज करें।

Shri B. S. Murthy: In view of the fact that there are a large number of cases like this, may I know what steps are being taken by Government to see that adulteration is nipped in the bud?

Rajkumari Amrit Kaur: Well, Sir, I take it that the States take all the precautions that they possibly can and all the action that is possible for them to take under the Act.

Shri Krishnacharya Joshi: May I know how many cases ended in conviction and what punishments were awarded?

Rajkumari Amrit Kaur: I am sorry I have not got those figures here. But I can only say that Bombay has said that the Act is proving effective; so has Kerala, so has Punjab and so has Madras.

Shri V. P. Nayar: I want to know whether the attention of the hon. Minister has been drawn to the fact that chicken essence now manufactured by some Calcutta firms shows a lesser concentration, the reasons being that, instead of veal which they were using for chicken essence..

Mr. Deputy-Speaker: That would be too detailed a question to arise out of this. This relates to general adulteration and, if you take everything that is being adulterated we might not exhaust the subject altogether.

Dr. Ram Subhag Singh: Is it true that since the operation of this Act adulteration of foodgrains, and even water, has alarmingly increased in the country, and if so, whether Government hope that this can be checked?

Rajkumari Amrit Kaur: I have not got information to that effect. I am telling hon. Members of the House that many of the States have said that the Act is proving effective and we hope that the evil will be checked in time.

Sardar Iqbal Singh: May I know whether statistics are maintained to show the prosecutions launched in respect of adulteration of different products, and if so, may I know the number of prosecutions launched in the country for adulteration of Ghee and whether adulteration of Ghee has increased in the country?

Rajkumari Amrit Kaur: This matter is for the States to pursue and, I am sorry, it is impossible for me to have this kind of figures available here.

Shri Joachim Alva: Out of the thousands of cases cited by the hon. Minister, may I know how many are cases where mud or stone has been finely ground and added to food?

Mr. Deputy-Speaker: That will be beyond the scope of this question.

Shri Joachim Alva: It is done in sugar.

Shri Gidwani: I understand that there are some States where the Act has not yet come into operation. May I know the names of those States?

Shrimati Chandrasekhar: The Governments of Mysore, Rajasthan, Himachal Pradesh, Tripura, Manipur and Andaman and Nicobar Islands have not so far been able to implement this Act.

Railway Accident Claims

*516. **Shri Krishnacharya Joshi:** Will the Minister of Railways be pleased to refer to the reply given to Starred Question No. 1405 on the 25th August, 1956 and state:

(a) the action taken against persons who have cheated Government by bogus claims and drawn about Rs. 11,000 by way of compensation; and

(b) the steps taken to realise the amount?

The Deputy Minister of Railways and Transport (Shri Shah Nawaz Khan): (a) and (b). The question of instituting legal proceedings against claimants for fraud and for recovery of the amounts is under consideration in consultation with the state Government authorities.

Shri Krishnacharya Joshi: May I know how many persons were involved in cheating Government and whether any officer was also involved in this?

Shri Shah Nawaz Khan: Three persons were involved and no officer was involved.

Shri Krishnacharya Joshi: I know what steps are being taken to realise the amount?

Shri Shah Nawaz Khan: We are still considering the line of action to be taken in consultation with the Government of Hyderabad (now Andhra). We hope we will come to some decision soon.

Shri Dhusiya: In view of the fact that without the assistance of departmental people the bogus claimants could not

have drawn the amount, may I know in what manner Government hopes to remove such things in future?

Shri Shah Nawaz Khan: The Claims were not decreed by the Railway Department. A Claim Commissioner, who happened to be a retired Sessions Judge, made all the allocations.

Shri Dhuriya: My point was that the amount could not have been drawn without the assistance of departmental people. I want to know whether Government will take action so that the departmental people may be questioned in a thorough manner.

Shri Shah Nawaz Khan: I really cannot understand how the hon. Member is trying to rope in the department in this.

Shri Velayudhan: The hon. Deputy Minister said that no officers are involved in this case of Rs. 11,000. Is it not a fact that the money is dispersed by the officials and with the knowledge of the officials? Are they not also partly responsible to find out whether the claimants are proper persons or not?

Mr. Deputy-Speaker: That would be entering into arguments. We will go to the next question.

Homoeopathic Pharmacopoeia

*517. **Shri S. C. Samanta:** Will the Minister of Health be pleased to state:

(a) whether the member of the *Ad hoc* Committee on Homoeopathy were asked to give their views on the preparation of a Homoeopathic Pharmacopoeia in India;

(b) if so, what are their views;

(c) whether any sum has been provided for the purpose during the Second Five Year Plan;

(d) if so, how much; and

(e) whether Homoeopathic Pharmacists will be consulted in the matter?

The Deputy Minister of Health (Shrimati Chandrasekhar): (a) Yes.

(b) The Committee agreed that the preparation of a Homoeopathic Pharmacopoeia was necessary and recommended that steps should be taken for the preparation of the same.

(c) Yes.

(d) Rs. 50,000 has been earmarked for the purpose;

(e) Presumably yes. But this is a matter for the proposed Pharmacopoeia Committee to consider.

Shri S. C. Samanta: May I know whether this *Ad hoc* Committee recommended that a committee should be established and pharmacists should be included in it?

Shrimati Chandrasekhar: Yes, Sir, that is true.

Shri S. C. Samanta: May I know whether Messrs. M. Bhattacharya and Company requested the Government to entrust the thing to them, and if so, what is the reaction of the Government?

Shrimati Chandrasekhar: they did ask for the thing to be entrusted to them. Because it is a private firm we thought it is not proper to entrust the entire work to them.

Shri S. C. Samanta: May I know whether the opinion of State Governments have been invited in this matter, and if so what are their reactions?

Shrimati Chandrasekhar: No such thing has been done.

Scheme for Controlling Ghagra

+

*518. { **Shri Bishwa Nath Roy:**
Shri R. N. Singh:

Will the Minister of Irrigation and Power be pleased to refer to the reply given to Unstarred Question No. 1705 on the 12th September, 1956 and state whether any major scheme is under consideration for controlling the river Ghagra in East U.P. and West Bihar?

The Deputy Minister of Irrigation and Power (Shri Hathi): A statement giving the requisite information is laid on the Table of the House. [See Appendix III, annexure No. 2].

Shri Bishwa Nath Roy: May I know whether besides the bunds and spurs any scheme is under consideration in the Second Five Year Plan which might be helpful for irrigation and generating power?

Shri Hathi: There is a reservoir scheme at Jalkundi and that would be a multi-purpose scheme.

Shri Bishwa Nath Roy: May I know whether it is a fact that owing to the bunds that are under construction at some places during flood time the other side of the bank is affected?

Shri Hathi: This is a general question. It may be in certain cases that because of the bund there may be difficulties about local drainage and water may not be able to pass through that particular bund. In that case sluice gates are being provided.